VIOLATION OF JUVENILE JUSTICE ACT

2853. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of Women and Child Development be please to state:

a. whether it is a fact that the Special Report 2022 by the Justice A.P. Shah forum has highlighted violations of human and child rights in Jammu and Kashmir;

b. if so, the reaction of the Government thereto;

c. whether it is a fact that according to the report the teenagers continue to be harassed, picked up for questioning and are illegally detained, in complete violation of the Juvenile Justice (Care and Protection of Children) Act, 2015;

d. if so, the reasons therefor; and

e. the steps taken by the Government to ensure the protection of child rights in Jammu and Kashmir?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) : Ministry of Women and Child Development has not received the Special Report 2022 by the Justice A. P. Shah forum.

(e) : The Ministry is implementing a centrally sponsored scheme namely Mission Vatsalya through State and UT Governments including Jammu and Kashmir for delivering services for Children in Need of Care and Protection (CNCP) including rehabilitation of children living on the streets and Children in Conflict with Law (CCL). The Child Care Institutions (CCIs) established under the scheme support inter-alia age-appropriate education, access to vocational training, recreation, health care, etc.

Further, the National Commission for Protection of Child Rights (NCPCR), has taken initiatives to ensure the protection of child rights in Jammu and Kashmir, which are as under :

i. NCPCR has constituted a dedicated Cell for Jammu & Kashmir to coordinate inter-departmental consultative-cum-review meetings on rights of children with concerned officials from different departments/ministries and to monitor the redressal of grievances received in the Commission.

ii. NCPCR has created a dedicated child-friendly online portal to register grievances which is easy to use and bilingual in nature.

iii. NCPCR has organized various District Level Sensitization-cum-Orientation Workshops covering all the districts of Jammu & Kashmir to make aware the about the key provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015; the Prevention of Children from Sexual Offences Act, 2012; Adoption Regulations; and Monitoring of Child Care Institutions. The workshops were attended by Chairpersons and Members of Child Welfare Committees and Juvenile Justice Boards; Special
Juvenile Police Units; District Child Protection Units; Staff of Child Care Institutions; and Staff of Childline.

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